CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

O.A. No.33/93 & 495/93

MONDAY THIS THE THIRD DAY OF JANUARY 1994

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri V. Ramakrishnan ... Member [A]

- 1. N.C. Vijayakumar,
 S/o N.S. Channappaiah,
 Aged about 39 years,
 Secretary, NUEDA,
 Mandya Division,
 Working as ED Agent/Mail
 Carrier, R/a No.253,
 Swaranasandra Extension,
 Mandya-571 402.
- 2. E.N. Suresh,
 S/o L. Narasinga Rao,
 Aged about 38 yearsm
 Vice-President,
 NUEDA Mandya Division,
 Branch Post Master,
 R/a Ingalaguppe,
 Pandavapura Taluk,
 Mandya Distt. 571 434.
- 3. D.N. Seshadri, S/o P. Narasimhachar, Aged about 40 years, Branch Post Master, Nagunahalli Post a/w Srirangapatna H.O., Mandya District-571 438.

Applicants in A No.33/93

- 4. National Union of Extra
 Departmental Agents [Regd.],
 Hassan Division, Hassan,
 Gorur, Hassan-573 120,
 represented by its Ecretary.
- 5. M.P. Chitrasena,
 S/o Puttaswamy,
 Aged about 25 years,
 E.D. Branch Post Master,
 MAttanavile, Shravanabelagola,
 [Hobli] Chamarayapatna Taluk.

Applicants in A No.495/93

Advocate Smt. B.V. Nagarathna]

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VS.

- 1. Union of India
 Ministry of Communication,
 by Secretary to Department
 of Posts and Telegraphs,
 Sanchar Bhavan,
 Parliament Street,
 New Delhi-110 001.
- Postal Board by its Chairman, Sanchar Bhavan, Parliament Street, New Delhi-110 001.
- 3. The Chief Post Master General, Karnataka Circle, Palace Road, Bangalore-560 001.

... Respondents

[By Addl. Standing Counsel Shri M. Vasudeva Rao in A No.33/93 and by Addl. Standing Counsel Shri G. Shanthappa in A No.495/93]

ORDER

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. Having heard Smt. B.V. Nagarathna, learned counsel for the applicants and the learned Standing counsel M/s. M. Vasudeva Rao and Shri G.Shanthappa, we have reached a consensus in regard to these applications on being faced by bottlenecks that an Expert Committee is going to be set up by the Government of India to go into the grievances of the E.D. employees on whose behalf the two applications herein have been filed by the Union representatives. We think it appropriate to direct the said Expert Committee as and when it is constituted to go into the grievance of the ED employees in general and in particular to the grievances ventilated in these two applications which are left open for such consideration. With these observations both

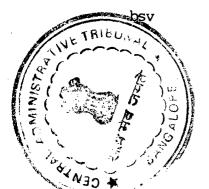
these applications stand disposed off. Send a copy of this order to Government of India for information.

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MEMBER [A]

Sd-

VICE-CHAIRMAN



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ADDITIONAL BENCH

BANGALORE